

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI**

**BEFORE,
SHRI M. BALAGANESH, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER**

**ITA No.4742/Del/2018
(ASSESSMENT YEAR 2018-19)**

M/s Child Compassion Care India 1614, G.F.H.B.C Sec-29, Faridabad Haryana PAN-AABTC 7379K	Vs.	CIT(Exemption) Chandigarh
(Appellant)		(Respondent)

Appellant by	Sh. Arvind Masih, Trustee
Respondent by	Ms. Ritu Sharma, CIT-DR

Date of Hearing	21/12/2023
Date of Pronouncement	22/12/2023

ORDER

PER YOGESH KUMAR U.S., JM:

This appeal filed by the Assessee against the order of Learned Commissioner of Income Tax (Exemptions), Chandigarh ["Ld. CIT(E)", for short], dated 25/04/2018 for Assessment Year 2018-19.

2. During the course of hearing, the trustee of the assessee filed a withdrawal letter expressing his desire to withdraw the appeal,

2.

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the same is taken on record. Ld. CIT-DR for the Revenue has no objection against withdrawal of the appeal by the assessee.

3. In view of the foregoing; the present appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 22nd December, 2023.

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 22/12/2023

Pk/sps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI